

Reserved on : 20.02.2025
Pronounced on : 29.04.2025



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 29TH DAY OF APRIL, 2025

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

WRIT PETITION No. 31828 OF 2024 (GM-RES)

BETWEEN:

SRI D.S.VEERAIHAH
S/O SHRI SIDDAIAH
AGED ABOUT 78 YEARS
R/AT NO.73, BANASHANKARI
3RD STAGE, BDA LAYOUT
18TH MAIN ROAD, GIRINAGAR
BENGALURU - 560 085.
X-MLC.

... PETITIONER

(BY SRI ANGAD KAMATH, ADVOCATE AND
SRI HARISHKUMAR C., ADVOCATE)

AND:

1 . STATE OF KARNATAKA BY
WILSONGARDEN P.S,
REPRESENTED BY HGCP
HIGH COURT OF KARNATAKA
BENGALURU - 560 001.

2 . SRI C.N.SHIVA PRAKASH

AGED ABOUT 56 YEARS
S/O GOWDA NARASAPPA
MANAGING DIRECTOR
D.DEVARAJ URS TRUCK LTD.,
TTMC BUILDING
SHANTHI NAGAR
BENGALURU - 560 027.

... RESPONDENTS

(BY SRI PRAVEEN GOWDA, SPL. PP FOR R1;
SRI M.N.MUNIREDDY, ADVOCATE FOR R2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA R/W SECTION 528 OF BNSS., PRAYING TO DECLARE THE FIR DTD. 23.09.2023 AND THE RESULTANT FINAL REPORT / CHARGESHEET NO. CID/CIU/02/2024 (ANNX-A) FILED BY THE R-1 CID FOR OFFENCES PUNISHABLE UNDER SEC 120B, 409, 420, 465, 471, 468 OF INDIAN PENAL CODE, 1860 NOW PENDING BEFORE THE HONBLE CITY CIVIL JUDGE , BENGALURU CCH-82 AS AGAINST THE PETITIONER HEREIN IN AS ILLEGAL AND NON EST IN LAW.

THIS WRIT PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 20.02.2025, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: **THE HON'BLE MR JUSTICE M.NAGAPRASANNA**

CAV ORDER

The petitioner/accused No.2 calls in question registration of a crime in Crime No.243 of 2023 registered for offences punishable under Sections 120B, 409, 420, 465, 468 and 471 of the IPC and

pending before the LXXXI Additional City Civil and Sessions Judge, Bengaluru.

2. Facts, in brief, germane are as follows:-

The petitioner is a seasoned politician and at the relevant point in time was working as Chairman of D. Devaraj Urs Truck Terminal Limited ('the Terminal' for short). It is also averred that he has served as a Member of the Legislative Council for over two terms. The 2nd respondent, one C.N.Shiva Prakash, Managing Director of the Terminal registers a complaint on 22-09-2023 before the Wilson Garden Police Station that the Terminal is a Government enterprise engaged in the development and management of truck Terminal. 194th Board meeting of the Directors was held on 25-10-2021. A total of 10 Directors and the then Chairman and the then Managing Director had participated in the said meeting and about 37 items and one additional agenda item were discussed and resolutions were passed in the meeting for each item in the agenda of the Terminal. In terms of the resolutions of the day, which also contained piece work contract for the purpose of repair and maintenance work of the Terminal, the process of tender was

obviated, as tenders would need time to complete the process. The repairs and maintenance work to be carried out of all their Terminals was within the limit of ₹5/- lakhs on each terminal. Therefore, approval of the Board was sought to submit the proposal seeking permission of the Government to carry out the works directly from the hands of qualified contractors.

3. After deliberations in the meeting, a parcel-wise contract for emergency work was awarded to a Company for ₹10 crores. This comes to be approved. Long after the exit of the petitioner and accused No.1, the incoming Managing Director registers the complaint. The complaint contains that works close to ₹47.10 crores that were undertaken during the period of the petitioner and accused No.1 were found to be suspicious, as the works were awarded to the contractors without taking recourse to the provisions of the Karnataka Transparency in Public Procurements Act, 1999. The registration of the complaint becomes a crime in Crime No.243 of 2023. Registration of the crime is what has driven the petitioner to this Court in the subject petition.

4. Heard Sri Angad Kamath, learned counsel appearing for the petitioner, Sri Praveen Gowda, learned Special Public Prosecutor appearing for respondent No.1 and Sri M.N. Munireddy, learned counsel appearing for respondent No.2.

5. The learned counsel Sri Angad Kamath appearing for the petitioner vehemently contends that, the petitioner being a public servant at the relevant point in time, working as Chairman of a Government enterprise, prior approval under Section 17A of the Prevention of Corruption Act 1988 ('the PC Act' for short) ought to have been taken for any investigation to commence. Though the offence under the IPC was registered, it was factually, in entirety, offences under the PC Act. Approval under Section 17A was sought and was granted against accused No.1, but refused against the petitioner. After grant of approval, charge sheet is filed against both accused Nos. 1 and 2. Sanction is granted under Section 19 of the PC Act to prosecute both the accused – against accused No.1, the offences are both under the P.C.Act and the IPC but against accused No.2, it is only IPC offences. It is, therefore, the submission that deliberately Sections 409, 420, 465 and 468 are alleged, out of which Section 409 is similar to Section 13(1)(a) of

the PC Act. To get away the rigour of Section 17A of the PC Act crime is registered against unknown persons. The charge sheet is filed under the PC Act. In effect, the submission of the learned counsel is that, the offences though ostensibly clothed in IPC provisions, are in essence under the PC Act. He would seek quashment of the same.

6. *Per contra*, the learned Special Public Prosecutor Sri Praveen Gowda would vehemently refute the submissions to contend that, there is no question of approval under Section 17A of the PC Act, unless the offence projected is of anything that was under the PC Act. It is admittedly not. Therefore, the submission is that the learned counsel for the petitioner is trying to obfuscate the issue while projecting a camouflage. When there was no offence under the PC Act at the outset and during the investigation it is found that the offence under the PC Act has emerged, it is not incumbent upon the Investigating Agency to obtain approval at the time of filing of the charge sheet. What is necessary then is sanction under Section 19 of the Act and under Section 19 sanction is granted. He would, therefore, contend that petitioner/accused No.2 conniving with accused No.1 has caused huge loss to the

Terminal and unjust gains to himself and, therefore, the Court should not interfere at this stage of the proceedings.

7. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

8. The afore-narrated facts, dates and link in the chain of events are not in dispute. The petitioner, at the relevant point in time, was working as Chairman of the Terminal. Accused No.1 was its Managing Director. Certain resolutions are passed by the Board which have become the subject matter of crime. The resolutions were concerning issuance of work order on piecemeal basis for repair of the Terminal. The allegation is that about ₹47/- crores has been either mismanaged or misappropriated. Both accused Nos. 1 and 2 at the relevant point in time were public servants. The subject petition concerns accused No.2, the Chairman. The incoming Managing Director after the exit of accused No.1, on the allegation that there has been misutilization of funds registered the complaint on 22-09-2023. Since the entire issue now sprung from

the complaint, I deem it appropriate to notice the complaint. It reads as follows:

“ಡಿ. ದೇವರಾಜ್ ಅರಸ್ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ಸ್ ಲಿ.

(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಒಂದು ಉದ್ಯಮ)

3ನೇ ಮಹಡಿ, ಟಿಟಿಎಂಸಿ 'ಬಿ' ಬ್ಲಾಕ್, ಕೆ.ಹೆಚ್. ರಸ್ತೆ, ಶಾಂತಿನಗರ, ಬೆಂಗಳೂರು-560 027

ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 080-2222 3753/58

e-mail: ddutt1.1980@gmail.com

ಡಿಡಿಐಟಿಎಲ್/ಆಡಳಿತ/2023-24/413

ರವರಿಗೆ,

ದಿನಾಂಕ: 22-09-2023

ರಾಣಾಧಿಕಾರಿ,

ವಿಲ್ಸನ್ ಗಾರ್ಡನ್ ಪೊಲೀಸ್ ಠಾಣೆ

ಶಾಂತಿನಗರ,

ಬೆಂಗಳೂರು - 560 027.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಡಿ.ದೇವರಾಜ್ ಅರಸ್ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ಸ್ ಲಿ. ಕಂಪನಿಯ 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭಾ ನಡವಳಿಯನ್ನು ಕುತಂತ್ರಿಗಳು ತಿರುಚಿ, ಮಾರ್ಪಡಿಸಿ, ಕೆಟಿಪಿಪಿ ಕಾಯ್ದೆಯ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಸಂಸ್ಥೆಯ ಮೇಲೆ ಪಿತೂರಿ ನಡೆಸಿ ವಂಚನೆ, ನಂಬಿಕೆ ದ್ರೋಹ ಮಾಡಿರುವ ಕುರಿತು ದೂರು ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ.

1. ಡಿ. ದೇವರಾಜ್ ಅರಸ್ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ಸ್ ಲಿಮಿಟೆಡ್, (ಇನ್ನು. ಮುಂದೆ. ಕಂಪನಿ ಎಂದು ಉಲ್ಲೇಖಿಸಲಾಗಿದೆ) ಕಂಪನಿಯು ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಒಂದು ಉದ್ಯಮ ವಾಗಿದ್ದು ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ಸ್‌ಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ನಿರ್ವಹಣೆಯಲ್ಲಿ ತೊಡಗಿಸಿಕೊಂಡಿದ್ದು, ಮೇಲಿನ ವಿಳಾಸದಲ್ಲಿ ತನ್ನ ಪ್ರಧಾನ ಕಛೇರಿಯನ್ನು ಹೊಂದಿದೆ.
2. ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಡಿ. ದೇವರಾಜ್ ಅರಸ್ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ಸ್ ಲಿ. ಕಂಪನಿಯಲ್ಲಿ ದಿನಾಂಕ 25-10-2021 ರಂದು 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯನ್ನು ನಡೆಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಸಭೆಯಲ್ಲಿ ಅಂದಿನ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಅಂದಿನ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು ಸೇರಿದಂತೆ ಒಟ್ಟು 10 ನಿರ್ದೇಶಕರುಗಳು ಪಾಲ್ಗೊಂಡಿರುತ್ತಾರೆ. ಅಂದಿನ ಸಭೆಯಲ್ಲಿ ಒಟ್ಟು 37 ಮತ್ತು 1 ಹೆಚ್ಚುವರಿ ಕಾರ್ಯಸೂಚಿಯ (ಅಡಕ-1) ವಿಷಯಗಳನ್ನು ಚರ್ಚಿಸಲಾಗಿ,

ಕಾರ್ಯಸೂಚಿಯಲ್ಲಿನ ಎಲ್ಲಾ ವಿಷಯಗಳಿಗೆ ನಿರ್ಣಯಗಳನ್ನು ಸಭೆಯಲ್ಲಿ ಕೈಗೊಂಡಿರುವುದು ಈ ಕಛೇರಿಯಲ್ಲಿ ಲಭ್ಯವಿರುವ ದಾಖಲೆಗಳಿಂದ ತಿಳಿದುಬಂದಿರುತ್ತದೆ.

3. ಅಂದಿನ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯ ಕಾರ್ಯಸೂಚಿಯಲ್ಲಿನ ವಿಷಯ ಸಂಖ್ಯೆ 38 ಅಲ್ಲಿ ಕೆಳಕಂಡಂತೆ ಮಂಡಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. (ಸದರಿ ದಾಖಲೆಯಲ್ಲಿ ಕಂಡಿಕೆಯನ್ನು ಯಥಾವತ್ತಾಗಿ ನಮೂದಿಸಲಾಗಿದೆ. (ಅಡಕ-2)

“ಕೆ.ಪಿ.ಟಿ.ಟಿ (sic) ಕಾಯ್ದೆ ಅನ್ವಯ ಡಿ.ದೇವರಾಜ್ ಅರಸ್ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ಸ್ ಲಿ. ಕಂಪನಿಯಲ್ಲಿ ತುಂಡು ಗುತ್ತಿಗೆಯನ್ನು ನೀಡುವ ಕುರಿತು.

ಡಿ. ದೇವರಾಜ್ ಅರಸ್ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ಸ್ ಲಿ. ಕಂಪನಿ ವತಿಯಿಂದ ನಿರ್ಮಿಸುವ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್‌ಗಳಲ್ಲಿ ಮತ್ತು ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ ಗಳಿಗಾಗಿ ಪಡೆದಿರುವ ಜಮೀನು ಕೆಲವು ದುರಸ್ತಿ ಮತ್ತು ನಿರ್ವಹಣೆ ಕಾಮಗಾರಿಗಳಿಗಾಗಿ ತುಂಡು ಗುತ್ತಿಗೆ ಆಧಾರದ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು ತುರ್ತಾಗಿ ಕೈಗೊಳ್ಳಬೇಕಾಗುವುದು. ಇಂತಹ ಸಂದರ್ಭಗಳಲ್ಲಿ ಟೆಂಡರುಗಳನ್ನು ಕರೆದು, ಟೆಂಡರು ಪ್ರಕ್ರಿಯೆಗಳನ್ನು ಪೂರ್ಣಗೊಳಿಸಲು ಕಾಲಾವಕಾಶ ಬೇಕಾಗುವುದು.

ಆದ್ದರಿಂದ, ಕೆ.ಪಿ.ಟಿ.ಟಿ (Sic) ಕಾಯ್ದೆ ಅನ್ವಯ 5.00 ಲಕ್ಷ ರೂ.ಗಳ ಮಿತಿಗೊಳಪಟ್ಟು ಈ ಕಂಪನಿ ವತಿಯಿಂದ ಕೈಗೊಳ್ಳಬೇಕಾದ ಎಲ್ಲಾ ದುರಸ್ತಿ ಮತ್ತು ನಿರ್ವಹಣೆ ಕಾಮಗಾರಿಗಳನ್ನು ನೇರವಾಗಿ ಅರ್ಹ ಗುತ್ತಿಗೆದಾರರಿಗೆ ವಹಿಸಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಸರ್ಕಾರದ ಅನುಮತಿಗಾಗಿ ಪುಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲು ಮಂಡಳಿಯ ಅನುಮೋದನೆಗೆ ಮಂಡಿಸಿದೆ.”

4. ಸದರಿ ವಿಷಯವನ್ನು ಚರ್ಚೆಗೆ ತೆಗೆದುಕೊಂಡ ಸಭೆಯು ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯವನ್ನು ದಾಖಲಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ:

“ಚರ್ಚೆಯ ನಂತರ ಸಭೆಯು ತುರ್ತು ಕಾರ್ಯಗಳಿಗೆ ತುಂಡು ಗುತ್ತಿಗೆಯನ್ನು ನೀಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಈ ಕಂಪನಿಗೆ ರೂ. 10 ಕೋಟಿ ವರೆಗೆ ತುಂಡು ಗುತ್ತಿಗೆ ನೀಡಲು 'ಅನುಮೋದನಾ ನಿರ್ಣಯ ಕೈಗೊಳ್ಳಲಾಯಿತು. ಹಾಲಿ ವಿವಿಧ ಬ್ಯಾಂಕುಗಳಲ್ಲಿ ಇರುವ. ಲೇವಣಿ ಹಣವನ್ನು ಬಳಸಿಕೊಂಡು, ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸೂಚಿಸಿದ ಕಾಮಗಾರಿ/ಸೇವೆಗಳು/ಪ್ರಚಾರ ಫಲಕಗಳು ಹಾಗೂ ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ ಗೆ ಸಂಬಂಧಿಸಿದ ಇತರ ಕಾರ್ಯಗಳು ರೂ. 5.00 ಲಕ್ಷ ಮಿತಿಗೊಳಪಟ್ಟು ಜಿ.ಎಸ್.ಟಿ ಹಾಗೂ ಇತರ ತೆರಿಗೆಗಳನ್ನು ಹೊರತುಪಡಿಸಿ, ಕಛೇರಿ ಹಂತದಲ್ಲಿ ದರಪಟ್ಟಿ ಆಹ್ವಾನಿಸಿ, ಅನುಷ್ಠಾನಗೊಳಿಸಲು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರಿಗೆ ಅಧಿಕಾರ ನೀಡಿ ನಿರ್ಣಯಿಸಲಾಯಿತು.”

5. ಸುಮಾರು 57 ದಿನಗಳ ನಂತರ, ಅಂದರೆ ದಿನಾಂಕ 27-12-2021 ರಂದು ನಡೆಸಲು ಉದ್ದೇಶಿಸಿದ್ದ. 195ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯ ಸಭಾಸೂಚನಾ ಪತ್ರದೊಂದಿಗೆ ಕಾರ್ಯಸೂಚಿ ಮತ್ತು 194ನೇ ಸಭಾ ನಡವಳಿಯನ್ನು ಅಡಕಗೊಳಿಸಿ. ಮಂಡಳಿಯ ಎಲ್ಲಾ ನಿರ್ದೇಶಕರುಗಳಿಗೆ ದಿನಾಂಕ

22-12-2021 ರಂದು ರವಾನಿಸಲಾಗಿರುವುದು ಲಭ್ಯವಿರುವ ದಾಖಲೆಗಳಿಂದ ತಿಳಿದುಬಂದಿರುತ್ತದೆ. ಸದರಿ ಸಭಾಸೂಚನಾ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಲಾಗಿರುವ 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭಾ ನಡವಳಿಯಲ್ಲಿ, ಕಾರ್ಯಸೂಚಿ 28ರ ನಿರ್ಣಯ ಅವಲೋಕಿಸಿದಾಗ, ಅದರಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ನಮೂದಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. (ಅಡಕ-3) :

“ಚರ್ಚೆಯ ನಂತರ ಸಭೆಯು ತುರ್ತು ಕಾರ್ಯಗಳಿಗೆ ತುಂಡು ಗುತ್ತಿಗೆಯನ್ನು ನೀಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಈ ಕಂಪನಿಗೆ ರೂ.(Sic) ಕೋಟಿ ವರೆಗೆ ತುಂಡು ಗುತ್ತಿಗೆ ನೀಡಲು ಅಧಿಕಾರವಿದೆ ಎಂದು ಅಭಿಪ್ರಾಯ ಷು ಅನುಮೋದನಾ ನಿರ್ಣಯ ಕೈಗೊಳ್ಳಲಾಯಿತು. ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸೂಚಿಸಿದ/ಕಾಮಗಾರಿ ಸೇವೆಗಳು/ಪ್ರಚಾರ ಫಲಕಗಳು ಹಾಗೂ ಟ್ರಕ್ ಟರ್ಮಿನಲ್ ಗೆ ಸಂಬಂಧಿಸಿದ ಇತರ ಕಾರ್ಯಗಳು ಕಛೇರಿ ಹಂತದಲ್ಲಿ ದರಪಟ್ಟಿ ಆಹ್ವಾನಿಸಿ, ಅನುಷ್ಠಾನಗೊಳಿಸಲು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರಿಗೆ ಅಧಿಕಾರ ನೀಡಿ ನಿರ್ಣಯಿಸಲಾಯಿತು.”

6. ಈ ಮೇಲಿನ ಕಂಡಿಕೆ 5 ರಲ್ಲಿ ನೀಡಿ ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ ವಾಕ್ಯಕ್ಕೆ, ಕಂಡಿಕೆ 4 ರಲ್ಲಿ ಕೆಂಪು ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ ವಾಕ್ಯಕ್ಕೆ ವ್ಯತ್ಯಾಸವಿರುವುದು, 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭಾ ನಡವಳಿಯಲ್ಲಿನ ಬದಲಾವಣೆಯನ್ನು ತೋರಿಸುತ್ತದೆ. ಆದ್ದರಿಂದ ಸಭಾ ನಡವಳಿಯನ್ನು ಕುತಂತ್ರಿಗಳು ಅವರಿಗೆ ಬೇಕಾದಂತೆ ತಿರುಚಿರುವುದು ಮೇಲ್ನೋಟಕ ಕಂಡುಬರುತ್ತದೆ.
7. ಮುಂದುವರೆದು, ದಿನಾಂಕ 19-11-2022 ರಂದು ಸಿ. ಎನ್. ಶಿವ ಪ್ರಕಾಶ್ ಆದ ನಾನು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕನಾಗಿ ಅಧಿಕಾರ ವಹಿಸಿಕೊಂಡ ಬಳಿಕ ಸಂಸ್ಥೆಯಲ್ಲಿ ಕಂಪನಿಯ ಕಾರ್ಯಚಟುವಟಿಕೆಗಳ ಬಗ್ಗೆ ಕಾರ್ಯಪ್ರವೃತ್ತನಾಗಿದ್ದು, ಆಡಳಿತದಲ್ಲಿ ಕಂಡುಬಂದಿದ್ದ ನ್ಯೂನತೆಗಳು ಹಾಗೂ ಕೈಗೊಂಡಿರುವ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯದ ವೆಚ್ಚದ ವಿವರಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಸುಮಾರು ರೂ. 47:10 ಕೋಟಿಗಳ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳು ಅನುಮಾನಸ್ಪದವಾಗಿ ಕಂಡುಬಂದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ, ಸಾರಿಗೆ ಇಲಾಖೆ ರವರಿಗೆ ದಿನಾಂಕ 15-12-2022, ದಿನಾಂಕ 06-02-2023 ಮತ್ತು ದಿನಾಂಕ 29-03-2023 ರಂದು ಲಿಖಿತರೂಪದಲ್ಲಿ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿ ವರದಿಗಳನ್ನು 3 ಬಾರಿ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತೇನೆ. (ಅಡಕ-4), ಅಲ್ಲದ, ಸದರಿ ವಿಷಯದ ಬಗ್ಗೆ, ಅಂದಿನ ಮಾನ್ಯ ಸಾರಿಗೆ ಸಚಿವರಿಗೂ ಸಹ ಹಲವಾರು ಬಾರಿ ವಿವರಿಸಿರುತ್ತೇನೆ.
8. ಕಂಪನಿಯ ಅಧಿಕಾರೇತರ ನಿರ್ದೇಶಕರುಗಳಾದ ಶ್ರೀ ಬಿ. ಚೆನ್ನಾರೆಡ್ಡಿ, ಮತ್ತು ಇತರ ನಿರ್ದೇಶಕರುಗಳು ಈ ಕಂಪನಿಯಲ್ಲಿ ನಡೆದಿರಬಹುದಾದ ಅವ್ಯವಹಾರಗಳ ಬಗ್ಗೆ, ಮಾಹಿತಿಯನ್ನು ನನ್ನಿಂದ ಪಡೆದುಕೊಂಡು (ಅಡಕ-5), ಮಾನ್ಯ ಲೋಕಾಯುಕ್ತರಿಗೆ ಅಫಿಡವಿಟ್ ಸಲ್ಲಿಸಿ ತನಿಖೆ ನಡೆಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ದಿನಾಂಕ 18-04-2023 ರಂದು ಮಾನ್ಯ ಲೋಕಾಯುಕ್ತ ಅಧೀಕ್ಷಕರು ಅವರ ತಂಡದೊಂದಿಗೆ ಕಛೇರಿ ಪರಿಶೋಧನೆ ಕಾರ್ಯ ಕೈಗೊಂಡು ಸುಮಾರು 14000ಕ್ಕೆ ಹೆಚ್ಚು ಪುಟಗಳ ದಾಖಲೆಗಳನ್ನು ವಶಪಡಿಸಿಕೊಂಡು ಕರ್ನಾಟಕ

ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಅನ್ವಯ ವಿಚಾರಣೆ ನಡೆಸುತ್ತಿರುತ್ತಾರೆ. ಸದರಿ ವಿಷಯವನ್ನು ದಿನಾಂಕ 07-07-2023 ರಂದು ಮಾನ್ಯ ಸಾರಿಗೆ ಮತ್ತು ಮುಜರಾಯಿ ಸಚಿವರು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು ಡಿಡಿ.ಯು.ಟಿ.ಟಿ.ಎಲ್ ರವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಜರುಗಿದ 200ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯಲ್ಲಿ ವಿವರಿಸಿದಾಗ, ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದ ಅಧಿಕಾರೇತರ ನಿರ್ದೇಶಕರುಗಳು ಮಾತನಾಡಿ ಸುಮಾರು ಎರಡು ವರುಷಗಳಿಂದ ನಿಗಮದಲ್ಲಿ ನಡೆದ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯ ನಡವಳಿಗಳು ಇಂದಿಗೂ ಅವರ ಕೈ ಸೇರಿಲ್ಲ, ಆದುದರಿಂದ ನಿಗಮವು ಕಾರ್ಯ ನಿರ್ವಹಿಸಿದ ವಿವರಗಳು ಲಭ್ಯವಾಗಿಲ್ಲ ಎಂಬ ವಿಷಯವನ್ನು ನಿರ್ದೇಶಕ ಮಂಡಳಿಯ ಸಭೆಯಲ್ಲಿ ಮೂರು ನಾಲ್ಕು ಬಾರಿ ಪ್ರಸ್ತಾಪಿಸಿದ್ದರೂ ಸಹ ಯಾವುದೇ ಮಾಹಿತಿ ನೀಡಿರುವುದಿಲ್ಲ ಹಾಗೂ ಕಂಪನಿಯ ಕಾರ್ಯಕ್ಷಮತೆ ಮಾತ್ರ ಶೂನ್ಯವಾಗಿದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಂದ ದೂರುಗಳು ಬರುತ್ತಿವೆ (ಅಡಕ-6) ಎಂದು ಸಭೆಗೆ ತಿಳಿಸಿದರು.

9. ಈ ನಿಟ್ಟಿನಲ್ಲಿ "ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯ ನಡವಳಿಗಳ ನೈಜತೆಯ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ನಿರ್ದೇಶಕರುಗಳಿಂದ ನಡವಳಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಅಂಶಗಳ ನೈಜತೆ ಬಗ್ಗೆ ಖಚಿತ ಪಡಿಸಿಕೊಂಡು ಒಂದು ವೇಳೆ ಆಕ್ಷೇಪ ವ್ಯಕ್ತವಾದಲ್ಲಿ ಈ ಅವ್ಯವಹಾರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾನೂನು ಸಲಹೆ ಪಡೆದು ಮುಂದಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರಿಗೆ ಅಧಿಕಾರವನ್ನು ನೀಡಿ ಠರಾವನ್ನು ಒಪ್ಪಿಲಾಯಿತು" ಎಂದು 200ನೇ ಜಿ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭಾ ನಡವಳಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ. (ಅಡಕ-6)
10. ಆದ್ದರಿಂದ, 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯಲ್ಲಿ ಹಾಜರಾಗಿದ್ದ ಎಲ್ಲಾ ನಿರ್ದೇಶಕ ಸದರಿ ಸಭಾ ನಡವಳಿಯನ್ನು ಅಡಕಗೊಳಿಸಿ ನಡವಳಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುವ ನೈಜತೆಯನ್ನು ಖಚಿತಪಡಿಸುವಂತೆ ಕೋರಿ ಪತ್ರಗಳನ್ನು ರವಾನಿಸಲಾಗಿತ್ತು. (ಅಡಕ-7) ಅಲ್ಲಿ ಪ್ರತ್ಯುತ್ತರವಾಗಿ ಬಂದ ಎಲ್ಲಾ ಅಧಿಕಾರೇತರ ನಿರ್ದೇಶಕರುಗಳ ಪತ್ರದಲ್ಲಿ "ಈ ವಿಷಯ ನಿರ್ಣಯಕ್ಕೆ ಸಾರಿಗೆ ಸಂಘ ಸಂಸ್ಥೆಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟ ನಿರ್ದೇಶಕರುಗಳಾದ ನಾವುಗ ಒಪ್ಪಿಗೆಯನ್ನು ನೀಡಿರುವುದಿಲ್ಲ" ಎಂಬ ಸ್ಪಷ್ಟ ನಿಲುವನ್ನು ದಾಖಲಿಸಿರುತ್ತಾರೆ. ಆದಕಾರಣ, 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯ ನಡವಳಿಯಲ್ಲಿನ ಕಾರ್ಯಸೂಚಿ ಸಂಖ್ಯೆ: 28ಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ನಿರ್ಣಯವನ್ನು ಕುತಂತ್ರಗಳು ಕೆ.ಟಿ.ಪಿ.ಪಿ ಕಾಯ್ದೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ 'ಕಂಪನಿಯ ಹಣವನ್ನು ದೋಚುವ ಸಲುವಾಗಿ ತಿರುಚಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.
11. ಮುಂದುವರೆದು, ಅಂದಿನ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರಾಗಿದ್ದ, ಶ್ರೀ ಸಿದ್ದಪ್ಪ ಹೆಚ್ ಕಲ್ಲೇರ್ ರವರ ಅಭಿಪ್ರಾಯ ಕೇಳಿದಾಗ, ಅವರು ಪತ್ರದಲ್ಲಿ " 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಗೆ ಒಟ್ಟು 37 ಮತ್ತು 1 ಹೆಚ್ಚುವರಿ ವಿಷಯಗಳನ್ನು ಮಂಡಿಸಿರುತ್ತೇನೆ. ಆದರೆ ದಿನಾಂಕ 15-11-2021 ರಂದು ಸರ್ಕಾರದ ಆದೇಶದನ್ವಯ ವರ್ಗಾವಣೆಗೊಂಡು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರ ಪುಭಾರವನ್ನು ಶ್ರೀ ಎಸ್. ಶಂಕರಪ್ಪ ಇವರಿಗೆ ಹಸ್ತಾಂತರಿಸಿರುತ್ತೇನೆ. ಸದರಿ ಸಭೆಯ ನಡವಳಿಯನ್ನು ದಿನಾಂಕ 22-11-2021 ರಂದು ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಹೊರಡಿಸಿದ್ದು, ಆ ಅವಧಿಯಲ್ಲಿ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರ

ಹುದ್ದೆಯಲ್ಲಿ ಇಲ್ಲದಿರುವುದರಿಂದ ನಡಾವಳಿಯಲ್ಲಿನ ತೀರ್ಮಾನಗಳ ಬಗ್ಗೆ ಅಭಿಪ್ರಾಯ ನೀಡುವುದು ನಿಯಮಾವಳಿಗಳನ್ವಯ ಸೂಕ್ತವಾಗುವುದಿಲ್ಲವೆಂದು ಹಾರಿಕೆ ಉತ್ತರ ನೀಡಿರುತ್ತಾರೆ. (ಅಡಕ-8)

12. ಅಧಿಕಾರಿ ನಿರ್ದೇಶಕರಾದ, ಉಪ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ಪಶ್ಚಿಮ ವಲಯದ ಶ್ರೀ ವಿ ಪ್ರಸನ್ನ ಕುಮಾರ್ ರವರ ಅಭಿಪ್ರಾಯ ಕೇಳಿದಾಗ, ಅವರು "194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭಾ ನಡಾವಳಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿದ್ದು, ಅಂದು ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿರುವ ವಿಷಯಗಳಿಗೂ ನಡಾವಳಿಯಲ್ಲಿನ ನಿರ್ಣಯಗಳಿಗೂ ವ್ಯತ್ಯಾಸ ಕಂಡುಬಂದಿರುತ್ತದೆ ಎಂಬ ಅಭಿಪ್ರಾಯವನ್ನು ಅವರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ. (ಅಡಕ-9)
13. 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭೆಯ ಕಾರ್ಯಸೂಚಿ ಸಂ. 28ರ ಬಗ್ಗೆ ಕಂಪನಿಯ ವೃತ್ತಿನಿರತ ಕಾರ್ಯದರ್ಶಿಯನ್ನು ವಿಚಾರಿಸಲಾಗಿ, ಸದರ "ಮಂಡಳಿ ಸಭೆಯಲ್ಲಿ ಕೈಗೊಂಡ ನಿರ್ಣಯಗಳನ್ನು ಸಭೆಯಲ್ಲಿ ಕುಳಿತು ದಾಖಲಿಸಿಕೊಂಡು, ಸಭಾ ನಡಾವಳಿಯ ಕರಡನ್ನು (ಅಡಕ-10) ಅಧ್ಯಕ್ಷರ ಆಪ್ತ ಶಾಖೆಗೆ ನೇರವಾಗಿ ಸಲ್ಲಿಸಿರುವುದಾಗಿಯು ಹಾಗೂ ನಂತರದ ಬೆಳವಣಿಗೆಗಳ ಬಗ್ಗೆ ಮಾಹಿತಿ ಇರುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.
14. ಅಧಿಕಾರಿ ನಿರ್ದೇಶಕರಾದ ವಿಶೇಷಾಧೀಕಾರಿ (ಜಿ.ಪಂ) ಹಾಗೂ ಪದನಿಮಿತ್ತ ಜಂಟಿ ಕಾರ್ಯದರ್ಶಿಗಳು, ಆರ್ಥಿಕ ಇಲಾಖೆಯ ಶ್ರೀ ಕೃಷ್ಣ ಏನ್ ಬುಗಟ್ಯಾಗೋಳ ರವರ ಅಭಿಪ್ರಾಯ ಕೇಳಿದಾಗ, ಅವರು "ಕೆ.ಟಿ.ಪಿ. ಕಾಯ್ದೆಯ ಟೆಂಡರ್ ಮೂಲಕವೇ ಕಾಮಗಾರಿ ಅನುಷ್ಠಾನಗೊಳಿಸಬೇಕೆಂಬುದು ತಿಳಿಸಿರುವುದರಿಂದ ಮತ್ತು ತುಂಡುಗುತ್ತಿಗೆಗೆ ಅವಕಾಶವಿರದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಕಾಮಗಾರಿಗಳನ್ನು ಟೆಂಡರ್ ಮೂಲಕವೇ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ತಿಳಿಸಿದೆ" ಎಂಬ ಅಭಿಪ್ರಾಯವನ್ನು ಅವರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ. (ಅಡಕ-11)
15. ಅಧಿಕಾರಿ ನಿರ್ದೇಶಕರಾದ, ಅಂದಿನ ಆಯುಕ್ತರು, ಸಾರಿಗೆ ಮತ್ತು ರಸ್ತೆ, ಸುರಕ್ಷತೆ, ಸಾರಿಗೆ ಇಲಾಖೆಯ ಶ್ರೀ ಎನ್ ಶಿವಕುಮಾರ್ ಭಾ.ವೋ.ಸೇ (ನಿ) ರವರ ಅಭಿಪ್ರಾಯ ಕೇಳಿದಾಗ, ಅವರು- "ಕಾರ್ಯಸೂಚಿಯಲ್ಲಿರುವಂತೆ ಸರ್ಕಾರದ ಅನುಮತಿಗಾಗಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲು ಮಂಡಳಿಯ ಅನುಮೋದನೆ ನೀಡಲಾಗಿತ್ತು ಆದರೆ ನಿರ್ಣಯದಲ್ಲಿ ತುಂಡುಗುತ್ತಿಗೆಯನ್ನು ನೀಡಲು ಅನುಮೋದನಾ ನಿರ್ಣಯ ಕೈಗೊಳ್ಳಲಾಯಿತು ಎಂದು ನಮೂದಿಸಲಾಗಿದೆ. ಇದು ಸರಿಯಾಗಿರುವುದಿಲ್ಲ" ಎಂಬ ಅಭಿಪ್ರಾಯವನ್ನು ಅವರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ. (ಅಡಕ-12).
16. ಈ ಮೇಲೆ ಅಡಕಗೊಳಿಸಿರುವ ದಾಖಲೆಗಳು ಮತ್ತು ಪುರಾವೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ ಕೆಲ ವ್ಯಕ್ತಿಗಳು ಸೇರಿ ಕುತಂತ್ರವನ್ನು ನಡೆಸಿ ಕಂಪನಿಯ ಹಣವನ್ನು ದೋಚಿ, 'ಕಂಪನಿಗೆ ಅಪರಾಧಿಕ ನಂಬಿಕೆ ದ್ರೋಹ ಮಾಡಿ, ಟೆಂಡರ್ ಕರೆಯದೇ ತುಂಡುಗುತ್ತಿಗೆಗೆ ಅವಕಾಶವಿಲ್ಲದಿದ್ದರೂ ಮಂಡಳಿ ಸಭೆಯ ಸಭಾ ನಡಾವಳಿಯನ್ನು ತಿರುಚಿ, ಕೆ.ಟಿ.ಪಿ. ಕಾಯ್ದೆಯ

ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಸುಮಾರು 775 ಕಡತಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಕಂಪನಿಗೆ ಸುಮಾರು 47.10 ಕೋಟಿಗಳು ನಷ್ಟವನ್ನು ಉಂಟುಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

17. ಈ ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಅವಲೋಕಿಸಿದಾಗ, 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿ ಸಭಾ ನಡವಳಿಯಲ್ಲಿನ ವಿಷಯ ಸಂ. 28ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನಿರ್ಣಯವನ್ನು ತಿರುಚಿ ಕಂಪನಿಯ ಹಣವನ್ನು ದೋಚುವ, ಕಂಪನಿಗೆ ವಂಚನೆ ಮತ್ತು ನಂಬಿಕೆ ದ್ರೋಹ ಮಾಡುವ ದುರುದ್ದೇಶದಿಂದ 194ನೇ ನಿರ್ದೇಶಕ ಮಂಡಳಿಯ ನಡವಳಿಯ ಮೂಲ ದಾಖಲೆಯನ್ನು ನಾಶಪಡಿಸಿ, ಕೆಲವು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಮಾಡಿ ಅಪರಾಧ ಕೃತ್ಯ ಎಸಗಿರುವುದು ಮತ್ತು ಕಂಪನಿಗೆ ಸುಮಾರು 47.10 ಕೋಟಿಗಳ ನಷ್ಟವಾಗಲು ಕಾರಣವಾಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುವುದರಿಂದ ಸದರಿ ಅಪರಾಧ ಕಾರ್ಯದಲ್ಲಿ ಹುನ್ನಾರ ನಡೆಸಿರುವ ಹಾಗೂ ಭಾಗಿಯಾಗಿರುವವರ ವಿರುದ್ಧ ತನಿಖೆ ಮಾಡಿ, ಅವರು ಮಾಡಿರುವ ಅಪರಾಧಕ್ಕೆ ತಕ್ಕಂತೆ ಅಪರಾಧ ದಂಡ ಸಂಹಿತೆ (IPC) ಸೆಕ್ಷನ್ 405, 406, 407, 409, 419, 420, 464, 120 ಎ, 120 ಬಿ, ನ್ಯಾಯ ಸಮ್ಮತ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಳ್ಳುವಂತೆ ಕೋರಿ ಕಂಪನಿಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕನಾಗಿ ನಿಮಗೆ ದೂರು ಸಲ್ಲಿಸುತ್ತಿದ್ದೇನೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಿ/-

(ಸಿ. ಎನ್. ಶಿವ ಪ್ರಕಾಶ್)

ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು

ಡಿಡಿಯುಟಿಟಿಎಲ್, ಬೆಂಗಳೂರು."

This becomes a crime in Crime No.243 of 2023. **The issue now would be, whether the petitioner being a public servant, prior approval for conduct of inquiry, enquiry or investigation was imperative or otherwise.** Therefore, it becomes germane to compare the two provisions under the IPC and the Act. The offence is under Section 409 of the IPC.

Section 409 of the IPC:

“409. Criminal breach of trust by public servant, or by banker, merchant or agent.—Whoever, being in any manner entrusted with property, or with any dominion over property in his capacity of a public servant or in the way of his business as a banker, merchant, factor, broker, attorney or agent, commits criminal breach of trust in respect of that property, shall be punished with imprisonment for life, or with imprisonment of either description for a term which may extend to ten years, and shall also be liable to fine.”

(Emphasis supplied)

Section 409 of the IPC deals with breach of trust by a public servant. The definition of which is found in Section 405. Section 405 of the IPC reads as follows:

“405. Criminal breach of trust.—Whoever, being in any manner entrusted with property, or with any dominion over property, dishonestly misappropriates or converts to his own use that property, or dishonestly uses or disposes of that property in violation of any direction of law prescribing the mode in which such trust is to be discharged, or of any legal contract, express or implied, which he has made touching the discharge of such trust, or wilfully suffers any other person so to do, commits “criminal breach of trust”.

Explanation 1.—A person, being an employer of an establishment whether exempted under Section 17 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952), or not] who deducts the employee's contribution from the wages payable to the employee for credit to a Provident Fund or Family Pension Fund

established by any law for the time being in force, shall be deemed to have been entrusted with the amount of the contribution so deducted by him and if he makes default in the payment of such contribution to the said fund in violation of the said law, shall be deemed to have dishonestly used the amount of the said contribution in violation of a direction of law as aforesaid.

Explanation 2.—A person, being an employer, who deducts the employees' contribution from the wages payable to the employee for credit to the Employees' State Insurance Fund held and administered by the Employees' State Insurance Corporation established under the Employees' State Insurance Act, 1948 (34 of 1948), shall be deemed to have been entrusted with the amount of the contribution so deducted by him and if he makes default in the payment of such contribution to the said Fund in violation of the said Act, shall be deemed to have dishonestly used the amount of the said contribution in violation of a direction of law as aforesaid.

(Emphasis supplied)

Whoever being in any manner entrusted with the property dishonestly misappropriates or converts it to his own use is said to be committing an offence of criminal breach of trust. Now let me notice Section 13 of the PC Act.

Section 13 of the PC Act:

"13. Criminal misconduct by a public servant.— [(1)
A public servant is said to commit the offence of criminal misconduct,—

(a) if he dishonestly or fraudulently misappropriates or otherwise converts for his own use any property entrusted to him or any

property under his control as a public servant or allows any other person so to do; or

(b) if he intentionally enriches himself illicitly during the period of his office.

Explanation 1.—A person shall be presumed to have intentionally enriched himself illicitly if he or any person on his behalf, is in possession of or has, at any time during the period of his office, been in possession of pecuniary resources or property disproportionate to his known sources of income which the public servant cannot satisfactorily account for.

Explanation 2.—The expression “known sources of income” means income received from any lawful sources.]

(2) Any public servant who commits criminal misconduct shall be punishable with imprisonment for a term which shall be not less than [four years] but which may extend to ³²[ten years] and shall also be liable to fine.”

(Emphasis supplied)

In juxtaposition:

Indian Penal Code, 1860	Prevention of Corruption Act, 1988
Section 409	Section 13
<p>409. Criminal breach of trust by public servant, or by banker, merchant or agent.—</p> <p>Whoever, being in any manner entrusted with property, or with any dominion over property in his capacity of a public servant or in the way of his business as a banker, merchant, factor, broker, attorney or</p>	<p>13. Criminal misconduct by a public servant.—</p> <p>(1) A public servant is said to commit the offence of criminal misconduct,—</p> <p>(a) if he dishonestly or fraudulently misappropriates or otherwise converts for</p>

<p>agent, commits criminal breach of trust in respect of that property, shall be punished with imprisonment for life, or with imprisonment of either description for a term which may extend to ten years, and shall also be liable to fine.”</p>	<p>his own use any property entrusted to him or any property under his control as a public servant or allows any other person so to do; or</p>
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Section 13 deals with criminal misconduct by a public servant. A public servant is said to commit the offence of criminal misconduct if he dishonestly or fraudulently misappropriates or otherwise converts for his own use any property entrusted to him or under his control, as a public servant. **If Section 409 of the IPC, ingredients of which are found in Section 405 of the IPC, as juxtaposed (*supra*) with Section 13 of the PC Act (*supra*), what does unmistakably manifest is Section 409 of the IPC and Section 13(1)(a) of the PC Act are twin reflections of the same essence – Criminal Misappropriation by a public servant. Thus, the soul of Section 405 and Section 13 are the same.**

9. A situation may ensue that against a public servant, crime has to be registered, if it has to be registered for offences under the

PC Act prior approval under Section 17A is mandatory, but if it is to be registered on a verbatim similar offence of Section 409 of the IPC, such prior approval would not be required. Therefore, the prosecution comes up with a novel idea of registering a crime against unknown persons, while they are fully aware of the fact of the matter and who is allegedly responsible. This is what is discernable from the complaint.

10. The complaint is quoted *supra*. Everything in the complaint relates to 194th Board resolution. The petitioner is the Chairman and Managing Director is the Member of the Board. Narration is about all that has happened in the Board meeting and its execution. Who else can be blamed; it is the petitioner and others. But, the crime is registered against unknown persons. This is the deliberate act on the part of the prosecution to get away the rigour of Section 17A of the PC Act. The prosecution has realised during the conduct of investigation that approval under Section 17A of the PC Act is necessary. It then seeks approval at the hands of the Competent Authority. The order granting approval reads as follows:

“ಪ್ರಸ್ತಾವನೆ:

ಮೇಲೆ ಓದಲಾದ ಕ್ರಮ ಸಂಖ್ಯೆ (1)ರಲ್ಲಿನ ಸರ್ಕಾರದ ಆದೇಶದಲ್ಲಿ, ಶ್ರೀ ಎಸ್.ಶಂಕರಪ್ಪ, ಉಪ ನಿರ್ದೇಶಕರು, ವಾರ್ತಾ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ ಇಲಾಖೆ, ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು ಇವರ ವಿರುದ್ಧದ ಆರೋಪದ ಕುರಿತಾದ ನ್ಯಾಯಾಂಗ ಬಂಧನದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ದಿನಾಂಕ:27/05/2024 ರಿಂದ ಪೂರ್ವಾನ್ವಯವಾಗುವಂತೆ ಇವರನ್ನು ನಾಗರಿಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 10(2)(ಎ)ರನ್ವಯ ಸೇವೆಯಿಂದ ಅಮಾನತ್ತುಗೊಳಿಸಿ ಆದೇಶಿಸಿದೆ.

ಮೇಲೆ ಓದಲಾದ ಕ್ರಮ ಸಂಖ್ಯೆ (2)ರಲ್ಲಿನ ಪೊಲೀಸ್ ಮಹಾನಿರ್ದೇಶಕರು, ಸಿ.ಐ.ಡಿ.ವಿಶೇಷ ಘಟಕಗಳು ಮತ್ತು ಆರ್ಥಿಕ ಅಪರಾಧಗಳು, ಬೆಂಗಳೂರು ಇವರ ಪತ್ರದಲ್ಲಿ ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಉದ್ಯಮವಾದ ಮೆ||ಡಿ.ದೇವರಾಜ ಅರಸು ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯಲ್ಲಿ ಅಪರಾಧ ನಡೆದ ಅವಧಿಯಲ್ಲಿ ಸಂಸ್ಥೆಯ ಅಧ್ಯಕ್ಷರಾಗಿ ಸೇವೆ ಸಲ್ಲಿಸಿದ ಶ್ರೀಯುತ ಡಿ.ಎಸ್.ವೀರಯ್ಯ ಬಿನ್ ಶ್ರೀ ಸಿದ್ದಯ್ಯ ಮಾಜಿ ವಿಧಾನಪರಿಷತ್ ಸದಸ್ಯರು ಮತ್ತು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರಾಗಿದ್ದ ಶ್ರೀ ಎಸ್.ಶಂಕರಪ್ಪ ಬಿನ್ ಶಿವಣ್ಣ ಹಾಲಿ ಉಪನಿರ್ದೇಶಕರು, ವಾರ್ತಾ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ ಇಲಾಖೆ ಬೆಂಗಳೂರು ಇವರುಗಳು ಅಕ್ರಮವಾಗಿ ಸರ್ಕಾರದ ಹಣ ದುರುಪಯೋಗಪಡಿಸಿ ಅಪರಾಧಿಕ ದುರ್ನಡತೆ ಎಸಗಿರುವುದು ತನಿಖೆಯಿಂದ ದೃಢಪಟ್ಟಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಈ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ತನಿಖಾಧಿಕಾರಿಯವರ ಮನವಿಯಂತೆ ಇವರುಗಳ ವಿರುದ್ಧ ಈ ಪ್ರಕರಣದಲ್ಲಿ ಭ್ರಷ್ಟಾಚಾರ ನಿಗ್ರಹ ಕಾಯ್ದೆ 1988 ಕಲಂ 13(ಬಿ)ನ್ನು ಅಳವಡಿಸಿಕೊಂಡು ತನಿಖೆ ಮುಂದುವರೆಸಲು ಇದೇ ಕಾಯ್ದೆಯ ಕಲಂ 17(ಎ)(ಬಿ)ರನ್ವಯ ಸರ್ಕಾರದ ಪೂರ್ವಾನುಮತಿ ನೀಡುವಂತೆ ಕೋರಲಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ:ಕೆಸಿಐ-ವಿಪಿಎಸ್/22/2024, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:16/07/2024.

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಅಂಶಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಶ್ರೀ ಎಸ್.ಶಂಕರಪ್ಪ, ಉಪ ನಿರ್ದೇಶಕರು, ವಾರ್ತಾ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ ಇಲಾಖೆ, ಕೇಂದ್ರ ಕಛೇರಿ, ಇನ್‌ಫೆಂಟ್ರಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು ಇವರು ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಉದ್ಯಮವಾದ ಮೆ||ಡಿ.ದೇವರಾಜ ಅರಸು ಟ್ರಸ್ಟ್ ಟರ್ಮಿನಲ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿ, ಬೆಂಗಳೂರು ಇಲ್ಲಿ ಈ ಹಿಂದೆ ನಿಯೋಜನೆ ಮೇರೆಗೆ ದಿನಾಂಕ:14/11/2021 ರಿಂದ ದಿನಾಂಕ:11/07/2022ರವರೆಗೆ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ಅಕ್ರಮವಾಗಿ ಸರ್ಕಾರದ ಹಣ ದುರುಪಯೋಗಪಡಿಸಿ ಅಪರಾಧಿಕ ದುರ್ನಡತೆ ಎಸಗಿರುವುದು ತನಿಖೆಯಿಂದ ದೃಢಪಟ್ಟಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಈ ಪ್ರಕರಣದಲ್ಲಿ ಇವರ ವಿರುದ್ಧ ಭ್ರಷ್ಟಾಚಾರ ನಿಗ್ರಹ ಕಾಯ್ದೆ 1988 ಕಲಂ 13(ಬಿ)ನ್ನು ಅಳವಡಿಸಿಕೊಂಡು ತನಿಖೆ ಮುಂದುವರೆಸಲು ಇದೇ ಕಾಯ್ದೆಯ ಕಲಂ 17(ಎ) (ಬಿ) ರನ್ವಯ ಪೊಲೀಸ್ ಮಹಾನಿರ್ದೇಶಕರು,

ಸಿ.ಐ.ಡಿ.ವಿಶೇಷ ಘಟಕಗಳು ಮತ್ತು ಆರ್ಥಿಕ ಅಪರಾಧಗಳು, ಬೆಂಗಳೂರು ಇವರಿಗೆ ಸರ್ಕಾರದ
ಪೂರ್ವಾನುಮತಿ ನೀಡಲಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

ಸಹಿ/-

16/07/20214

ಸರ್ಕಾರದ ಅಪರ ಕಾರ್ಯದರ್ಶಿ

ಕನ್ನಡ, ಸಂಸ್ಕೃತಿ ಮತ್ತು ವಾರ್ತಾ ಇಲಾಖೆ."

The approval is granted against one S.Shankarappa, accused No.1 and not against the petitioner, accused No.2. Nonetheless, investigation progressed. On completion of investigation, since the offences are under the PC Act, it is transferred to the Special Court. The noting and the order passed by the Special Court on receipt of records is as follows:

<p><u>"27-07-2024</u></p> <p><u>Submitted:</u></p> <p>Received records from the Court of XLII ACMM, Bengaluru on the point of jurisdiction as the offences are U/Sec.409, 420, 465, 468, 471, 120B IPC and Section 13(2) of Prevention of Corruption Act. The record has been verified at page No.1 to 467 and found in order as per their index sheet.</p>	<p>Received the case files from the learned 42nd ACMM, Bengaluru</p> <p>Call on 29-07-2024.</p> <p>Sd/- (Santhosh Gajanan Bhat)</p>
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<p>Accused No.1 is in J.C and Accused No.2 is on bail.</p> <p>Hence, put-up for honour's kind orders.</p>	<p>LXXXI ACC & SJ, Bangalore (CCH82)”</p>
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The Investigation leads to filing of the charge sheet. The offences in the charge sheet are not restricted to the offences under the IPC. The offences now alleged are inclusive of offences under Section 13(2) of the PC Act *qua* accused No.1. Insofar as the petitioner is concerned, the charge sheet is filed for the offences under the IPC. After filing of the charge sheet, the prosecution seeks from the hands of the Competent Authority sanction under Section 19 of the PC Act. Sanction is now accorded by the Competent Authority to prosecute both the petitioner and accused No.1 along with others on 31-12-2024.

11. What would unmistakably emerge from the grant of sanction under Section 19 of the PC Act is that, the offence always related to the functioning of the petitioner as a public servant. Therefore, the prosecution has devised a method of projecting only offences under Section 409 and 420 of the IPC which are clearly identical to Section 13 of the PC Act, to get away with the rigour of prior approval under Section 17A of the PC Act. It is now too well

settled principle of law as to what would the purport of Section 17A of the PC Act. Section 17A of the PC Act was brought into force on 26-07-2018, it was one of those amendments to the Prevention of Corruption Act along with a slew of amendments, by the Amending Act of 2018. Section 17A of the PC Act runs as follows:

“17-A. Enquiry or inquiry or investigation of offences relating to recommendations made or decision taken by public servant in discharge of official functions or duties.— No police officer shall conduct any enquiry or inquiry or investigation into any offence alleged to have been committed by a public servant under this Act, where the alleged offence is relating to any recommendation made or decision taken by such public servant in discharge of his official functions or duties, without the previous approval -

(a) in the case of a person who is or was employed, at the time when the offence was alleged to have been committed, in connection with the affairs of the Union, of that Government;

(b) in the case of a person who is or was employed, at the time when the offence was alleged to have been committed, in connection with the affairs of a State, of that Government;

(c) in the case of any other person, of the authority competent to remove him from his office, at the time when the offence was alleged to have been committed:

Provided that no such approval shall be necessary for cases involving arrest of a person on the spot on the charge of accepting or attempting to accept any undue advantage for himself or for any other person:

Provided further that the concerned authority shall convey its decision under this section within a period of three months, which may, for reasons to be recorded in writing by such authority, be extended by a further period of one month."

In terms of the above extracted provision of law, introduced by an amendment, no Police Officer shall conduct any enquiry, inquiry or investigation, into any offence alleged to have been committed by a public servant under the Prevention of Corruption Act, where the alleged offence is relatable to any recommendation made or decisions taken by such public servant in discharge of his official functions or duties, without the previous approval of the Competent Authority.

12. Clause (a) thereof provides that in case of public servant who is or was employed in connection with the affairs of the Union, at the time when the offence alleged to have been committed, the previous approval of the Central Government shall be obtained. Clause (b) likewise provides that in case of a public servant who is or was an employee in connection with the affairs of the State, at the time when the offence was alleged to have been committed, the

approval of the State Government shall be obtained before proceeding. Clause (c) provides that in case of any other person who comes within the definition of public servant, previous approval of the Competent Authority to remove him from office, at the time when the offence alleged to have been committed should be obtained. The narrative hereinabove cannot but indicate that the object of the Section was to protect public servants from malicious, vexatious or baseless prosecution. Therefore, if enquiry into the circumstances in which the alleged administrative or official act was done by the public servant or where malfeasance committed by the public servant, which would involve an element of dishonesty or impropriety is to be proceeded against, the approval of the Competent Authority is imperative under Section 17A of the PC Act.

13. The importance of Section 17A is also considered by the Apex Court in the case of **YASHWANT SINHA v. CENTRAL BUREAU OF INVESTIGATION**¹. The Apex Court though did not consider as to how the previous approval of the Competent

¹ (2020) 2 SCC 338

Authority has to be taken, but considered the amendment and its importance in the following paragraphs:

"117. In terms of Section 17-A, no police officer is permitted to conduct any enquiry or inquiry or conduct investigation into any offence done by a public servant where the offence alleged is relatable to any recommendation made or decision taken by the public servant in discharge of his public functions without previous approval, inter alia, of the authority competent to remove the public servant from his office at the time when the offence was alleged to have been committed. In respect of the public servant, who is involved in this case, it is clause (c), which is applicable. Unless, therefore, there is previous approval, there could be neither inquiry or enquiry or investigation. It is in this context apposite to notice that the complaint, which has been filed by the petitioners in Writ Petition (Criminal) No. 298 of 2018, moved before the first respondent CBI, is done after Section 17-A was inserted. The complaint is dated 4.10.2018. Para 5 sets out the relief which is sought in the complaint which is to register an FIR under various provisions. Paras 6 and 7 of the complaint are relevant in the context of Section 17-A, which read as follows:

"6. We are also aware that recently, Section 17-A of the Act has been brought in by way of an amendment to introduce the requirement of prior permission of the Government for investigation or inquiry under the Prevention of Corruption Act.

7. We are also aware that this will place you in the peculiar situation, of having to ask the accused himself, for permission to investigate a case against him. **We realise that your hands are tied in this matter, but we request you to at least take the first step, of seeking permission of the Government under Section 17-A of**

the Prevention of Corruption Act for investigating this offence and under which, "the concerned authority shall convey its decision under this section within a period of three months, which may, for reasons to be recorded in writing by such authority, be extended by a further period of one month".

(emphasis supplied)

118. Therefore, the petitioners have filed the complaint fully knowing that Section 17-A constituted a bar to any inquiry or enquiry or investigation unless there was previous approval. In fact, a request is made to at least take the first step of seeking permission under Section 17-A of the 2018 Act. Writ Petition (Criminal) No. 298 of 2018 was filed on 24.10.2018 and the complaint is based on non-registration of the FIR. There is no challenge to Section 17-A. Under the law, as it stood, both on the date of filing the petition and even as of today, Section 17-A continues to be on the statute book and it constitutes a bar to any inquiry or enquiry or investigation. The petitioners themselves, in the complaint, request to seek approval in terms of Section 17-A but when it comes to the relief sought in the writ petition, there was no relief claimed in this behalf.

119. Even proceeding on the basis that on petitioners' complaint, an FIR must be registered as it purports to disclose cognizable offences and the Court must so direct, will it not be a futile exercise having regard to Section 17-A. I am, therefore, of the view that though otherwise the petitioners in Writ Petition (Criminal) No. 298 of 2018 may have made out a case, having regard to the law actually laid down in Lalita Kumari [Lalita kumari v. State of U.P., (2014) 2 SCC 1: (2014) 1 SCC (Cri) 524], and more importantly, Section 17-A of the Prevention of Corruption Act, in a review petition, the petitioners cannot succeed. However, it is my view that the judgment sought to be reviewed, would not stand in the way of the first respondent in Writ Petition (Criminal) No. 298 of 2018 from taking action on Ext. P-1, complaint in

accordance with law and subject to first respondent obtaining previous approval under Section 17-A of the Prevention of Corruption Act."

(Emphasis supplied)

In the light of Section 17A creating a protective filter for vexatious and frivolous prosecution and complaints to pass muster to the rigors of Section 17A of the PC Act, I am of the considered view that it must be observed with complete strictness bearing in mind public interest, and protection available to such officers against whom offences are alleged, failing which many a time it would result in a vexatious prosecution.

14. In the light of the mandate of Section 17A, no camouflage proceedings can be permitted to get over the rigour of Section 17A of the PC Act. Therefore, the very initiation of proceedings without obtaining prior approval under Section 17A, completing the investigation, filing the charge sheet are all acts that are contrary to law. It is not that the prosecution is not aware of the fact that prior approval under Section 17A is necessary or otherwise. It did seek approval during the investigation. Approval is not granted against the petitioner. But, nonetheless the prosecution filed a charge sheet

and then sought sanction. Sanction is granted. **The prior approval under Section 17A is admittedly not granted. Therefore, the prosecution is wanting to build its edifice on shifting sands. Sanction obtained post facto under Section 19 of the PC Act cannot cure the threshold illegality of not having prior approval under Section 17A of the PC Act. Therefore, the foundation being infirm the structure cannot be sustained. Section 17A of the PC Act, cuts at the root of the matter.** The petition thus deserves to succeed.

15. For the aforesaid reasons, the following:

ORDER

- (i) Writ Petition is allowed.
- (ii) The registration of crime against the petitioner and its aftermath, stand quashed *qua* the petitioner.
- (iii) It is made clear that the findings rendered herein are only for the purpose of consideration of the case of the petitioner under Section 482 of the Cr.P.C. The same

would not become applicable to any other accused in the subject crime.

I.A.No.1 of 2024 also stands disposed, as a consequence.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

bkp
CT:SS